

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 1596 of 2001.

this the 6th day of March 2002.

HON'BLE MR. S. DAYAL, MEMBER(A)
HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Mahesh Chandra Hasija, S/o Sri Puran Chand Hasija, North Eastern Railway, R/o Banglow No. 81, Izatnagar, District Bareilly.

Applicant.

By Advocate : Sri R.D. Agrawal.

Versus.

1. Union of India through General Manager (P), North Eastern Railway, H.Qrs. Office, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Izatnagar, District Bareilly.
3. Divisional Railway Manager, North Eastern Railway, Sonpur Division, Sonpur.

Respondents.

By Advocate : Sri Vinod Kumar for Sri K.P. Singh.

O R D E R (ORAL)

BY HON'BLE MR. S. DAYAL, MEMBER(A)

This application has been filed with the prayer for a direction to the respondents to correct the date of joining of the applicant as 6.6.89 on the post of Inspector of Works Grade-I.

2. The case of the applicant is that he was promoted from the post of Inspector of Works Grade-II to the post of Inspector of Works Grade-I vide order dated 5.6.89 and the applicant joined on 6.6.89 on the promoted post. The seniority list published on 16.7.93 in which the name of the applicant was figured at sl. no. 37 with his joining as 6.6.89. However, the respondents published a combined seniority list subsequently on 10.11.93/12.4.94 in which the name of the applicant has been shown at sl. no. 174 and the date of joining has been

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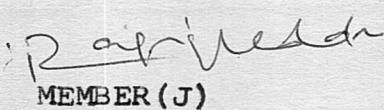
shown as 22.8.90. The applicant has made representations against his ~~slight~~^{slide} down in the seniority list on the ground of wrong mention of the date of joining, but without any response from the respondents. The last of these representation has been said to have been made on 1.8.2001.

3. We have heard Sri R.D. Agrawal for the applicant and Sri Vinod Kumar brief holder for Sri K.P. Singh for the respondents.

4. The learned counsel for the respondents has raised the issue of limitation. However, in view of the clear averments made by the applicant that his name is still shown lower in the seniority list on the ground of wrong mention of the date of joining, the respondents are bound to examine the representation of the applicant and decide the same by a reasoned and speaking order.

5. In view of the above, we direct the respondents to decide the pending representation of the applicant dated 1.8.2001, annexed as part of the Annexure-13 to the O.A., within a period of 12 weeks from the date of communication of this order. For facilitating the consideration of the representation dated 1.8.2001, the applicant shall furnish a copy of the same to the respondents alongwith a copy of this order.

6. The O.A. stands disposed of as above without any order as to costs.


MEMBER (J)

GIRISH/-


MEMBER (A)